

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

CONTEMPT PETITION (C) NO.483/2019

IN

[SLP(C) No. 26522/2016]

FAZROO AND ANR.

...Petitioners

VERSUS

SUGRA AND ANR.

...Respondents/
Alleged Contemnors

O R D E R

The affidavit affirmed on 26.08.2019 has been perused and in order to secure the interest of petitioners, as suggested, in para 14 itself it is agreed that the undertaking be accepted on behalf of the respondents/contemnors that they will compensate the petitioner's share from their plot No.210 (wrongly stated as 2010) having total area of 3.744 hectares in lieu of loss in share in plot No.61/1.

The respondents shall remain bound by the undertaking.

Needless to clarify that in view of the status quo order, the other shares in property also will not be dealt with by the respondents (Khasra Nos.325).

The Contempt Petition accordingly stands disposed of.

.....J.
[SANJAY KISHAN KAUL]

.....J.
[K.M. JOSEPH]

NEW DELHI;

SEPTEMBER 20, 2019.

ITEM NO.51

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26522/2016

(Arising out of impugned final judgment and order dated 31-05-2016 in SA No. 519/2016 passed by the High Court Of Judicature At Allahabad)

FAZROO & ANR.

Petitioner(s)

VERSUS

ALI JAN (DECEASED) THR. LRS.

Respondent(s)

(Notice of hearing issued to contemnors for 20.09.2019)

WITH

CONMT.PET.(C) No. 483/2019 in SLP(C) No. 26522/2016 (XI)
(Notice of hearing issued to contemnors for 20.09.2019)

Date : 20-09-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr.K.K. Tyagi, Adv.
Mr. Iftexhar Ahmad, Adv.
Ms. N. Annapoorani, AOR

For Respondent(s) Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Ajit Sharma, AOR
Mr. Pranshu Kaushal, Adv.
S. Dikshit, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) No.26522/2016

Leave granted.

Hearing expedited.

CONMT.PET.(C) No. 483/2019 in SLP(C) No. 26522/2016

The Contempt Petition is disposed of in terms of the signed order.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER

[Signed order is placed on the file]